

Fire in Military Farm, Ambala Cantonment

*1336. **Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether fire broke out in Bir Dhantauri Farm, an out-station of Military Farm, Ambala Cantonment in April, 1959;

(b) if so, whether huge quantity of wheat was burnt as a result of this fire;

(c) what was the actual loss;

(d) whether any enquiry was held; and

(e) the result of the enquiry?

The Deputy Minister of Defence (Shri Raghuramiah): (a) Yes, Sir.

(b) and (c). The following harvest-crops were destroyed as a result of the fire:—

(i) Wheat 8650 lbs.

(ii) Bhoosa 10050 lbs.

The loss is estimated at Rs. 1550-92. In addition, a quantity of 8635 lbs of wheat was partially damaged.

(d) Yes, Sir.

(e) The Court of Inquiry has expressed the opinion that the fire was accidental and has recommended that the loss be borne by the State.

Declaration of 59 Colonies as Urban Area

*1357. **Shri P. G. Deb:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Delhi Corporation have decided recently to declare that about 59 colonies should fall in urban areas;

(b) whether prior sanction of Government was taken for this policy decision; and

(c) what extra charges will be incurred in implementing this decision?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The Delhi Municipal Corporation has passed a resolution to seek the approval of the Government of India under section 507(a) of the Delhi Municipal Corporation Act, 1957, for the inclusion of 71 localities in the urban area.

(b) No prior sanction of the Government is required for passing such a resolution.

(c) It is difficult to estimate the extra charges likely to be incurred on the inclusion of the above localities in the urban area. After the Government has approved of the inclusion of these localities in the urban area, the Corporation will be entitled to levy taxes in these localities on the same scale as in the other urban areas. At the same time, it will be necessary for the Corporation to provide such services as roads, drains, street-lighting, water supply, etc., on the same standard as in the other urban areas. It is not possible to give any idea of the cost of providing such services as it will depend on the programme to be drawn up and the period over which such programme will be implemented and the funds which the Corporation can spare for the purpose.

Strike by D.T.U. Staff

*1358. { **Shri A. M. Tariq:**
Shri Ram Krishan Gupta:
Shri S. M. Banerjee:
Shri T. B. Vittal Rao:
Shri Panigrahi:
Shri P. C. Borooah:
Shri Bhakt Darshan:
Shri D. C. Sharma:
Shri Vajpayee:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Delhi Transport Undertaking employees have threatened to go on strike if their demands are not accepted;

(b) if so, what are their demands; and

(c) the nature of the steps taken or proposed to be taken to avert strike?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No.

(b) and (c). Do not arise.

Museum at Hampi

*1369. Shri Agadi: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it has been decided to construct a museum building at Hampi in District Bellary of Mysore State, for preserving rare antiquities of Vijayanagar empire, and

(b) if so, when was the decision taken;

(c) the amounts provided for this purpose and the amount spent so far, and

(d) the progress in construction made so far?

The Minister of Scientific Research and Cultural Affairs (Shri Humayan Kabir): (a), (b) and (d) It was agreed to in principle in 1957-58 to construct a museum in Kamlapur village to preserve the antiquities from Hampi, but details have not yet been worked out

(c)

Year	Budget Provision	Expenditure
1957-58	Rs. 78,000	Rs. Nil
1958-59	78,000	Nil
1959-60	21,500	'Nil' on museum; but a sum of Rs. 6,900 has been spent on acquisition of land for the museum and other works.

Provision made under Article 160 of the Constitution in regard to Kerala

*1390. { Shri R. C. Kamble:
Shri K. U. Farmar:
Shri Dige:
Shri Manay:
Shri Balasabeh Salanke:

Will the Minister of Home Affairs be pleased to state:

(a) the provision made, if any, by the President of India under Article 160 of the Constitution of India in regard to Kerala after the issue of President's Proclamation; and

(b) if not, the reasons therefor?

The Minister of Home Affairs (Shri G. B. Pant): (a) No provision has been made under Article 160 of the Constitution in regard to Kerala.

(b) No contingency has arisen for making any provision under the Article

U.P.-Bihar Boundary Dispute

*1390-A. Shri Radha Mohan Singh: Will the Minister of Home Affairs be pleased to state.

(a) whether it is a fact that a large portion of U.P. in Ballia District comprising about ninety villages had been transferred from U.P. to the State of Bihar during 1956-58; and

(b) if so, under what authority and by whom?

The Minister of Home Affairs (Shri G. B. Pant): (a) As a result of deep-stream verification of the rivers Ganga and Ghagra for 1955-56 and 1957-58, the major portion of land in 64 villages has gone over from Ballia District to Bihar and similarly land in 35 villages had come to U.P. from Bihar;

(b) under the Governor General's Order (Home Department) No. 2598, dated the 27th September, 1888, the deep-streams of rivers Ganga and Ghagra are the boundaries between the district of Ballia in U.P. and the districts of Saran and Shahabad in